

50/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A./T.A No. 15/2005

R.A./C.P No.

E.P./M.A No.

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SECTION OFFICER (Judl.)

[Signature]
01.11.17

FORM No.4

(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

Original Application No. 15705

Misc. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicants:- Bol Bahadur Sonar Fore

Respondents U. O. I. A. N. B.

Advocates for the Applicant A. K. Roy, S. C. Biswa, Limawapang

Advocates of the Respondents Case, Md. M. U. Ahmed

Notes of the Registry | Date | Order of the Tribunal

This application in form
is filed in the Registry
deposited with the
No. 20.6.112.390
Dated 17-1-05

11/12/05 Registrar
PZ

24.1.2005

Heard Mr. A.K. Roy, learned
counsel for the applicants.

The application is admitted,
call for the records. Issue notice
to the parties, returnable within
four weeks.

Respondents to file written
statement on the interim prayer
within four weeks.

List on 25.2.2005 for orders.

Member (A)

mb

25.02.2005

Present : The Hon'ble Mr. K.V.
Prahlanan, Member (A)

List on 6.4.2005 for filing
written statement on the interim
prayer.

Member (A)

mb

Notice & order
sent to D/Section
for issuing to
resp. Nos. 1 to 4,
by regd. A/D post.
6/12/05
7/12/05

O.A.15/2005

Notice duly served
on resp. No- 2, 1, 4.

6.4.2005

Mr.M.U.Ahmed, learned Addl.C.G.S.
C. seeks ten weeks time for filing
written statement. Mr.A.K.Roy, learned
counsel for the applicant submits that
since recovery has been started an
interim order has to be passed. The
applicant will file an additional affi-
davit regarding details of the recovery
started. Post on 13.4.2005 for
considering interim prayer.

Vice-Chairman

bb

18.4.2005

Mr.M.U.Ahmed, learned Addl.C.G.S.
C. seeks for time to file written
statement
post on 15.6.2005 for written
statement.

Vice-Chairman

bb

15.6.2005

Post for hearing before the
Division Bench on 30.6.2005.

Vice-Chairman

mb

30.6.2005

Learned counsel for the applicant
is absent. Mr.M.U.Ahmed, learned Addl.
C.G.S.C. is present.
post before the Single Bench on
4.7.2005.

Vice-Chairman

nbn

4.7.2005

Heard learned counsel for the parti-
es. Judgment delivered in open Court, kept
in separate sheets.

The O.A. is disposed of in terms of
the order. No costs.

Vice-Chairman

bb

12-4-05

No. w/s has been filed.

OK

14.6.05

No w/s filed

16.6.05

w/s filed by the
Respondent No. 3.

OK

No. rejoinder has
been filed.

20

1.7.05

M. U. Ahmed
6/7/05
Addl. C.G.S.C.

8.7.05

Copy of the
order has been
collected by the
Advocate for
the applicant.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

O.A. No. 15 of 2005.

DATE OF DECISION: 04.07.2005

Shri Bol Bahadur Sonar, Peon

APPLICANT(S)

Mr. A. K. Roy

**ADVOCATE FOR THE
APPLICANT(S)**

- VERSUS -

U.O.I. & Ors.

RESPONDENT(S)

Mr. M. U. Ahmed, Addl.C.G.S.C.

**ADVOCATE FOR THE
RESPONDENT(S)**

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

1. Whether Reporters of local papers may be allowed to see the judgments?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman.

G. Sivaranjan

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 15 of 2005.

Date of Order: This, the 4th Day of July, 2005.

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

1. Shri Bol Bahadur Sonar, Peon
S/o Sh. Til Bahadur Sonar
O/o the Area Organiser
SSB, Bomdila (Arunachal Pradesh).
2. Shri Pradip Gogoi, Chow
S/o Sh. Atul Gogoi
O/o the Area Organiser
SSB, Bomdila (A.P.).
3. Shri Ram Bahadur Sonar, Chow
S/o. Lt. Mon Bahadur Sonar
O/o the Area Organiser
SSB, Bomdila (A.P.).
4. Shri Khandu, Peon
S/o Lt. Dorjee
O/o the Area Organiser
SSB, Bomdila (A.P.).
5. Shri Gombu Miji, Peon
Lt. Sacho Miji
O/o the Area Organiser
SSB, Bomdila (A.P.).
6. Shri Rajen Saikia, Peon
S/o Sh. Tarun Saikia
O/o C.O. Balem under
A.O. SSB, Bomdila (A.P.).
7. Shri Himandoz Chetry, Peon
S/o Sh Sher Bdr. Chetry
C/o A.O. SSB, Bomdila, (A.P.).
8. Shri Koj Tajo, Peon
S/o Sh Koj Lampong
O/o C.O. Lumla under
A.O. SSB, Bomdila, (A.P.).
9. Shri Ajit Bdr. Rai, Peon
S/o Lt. Dhan Bir Rai
O/o SAO Kalaktang under
A.O. SSB, Bomdila, (A.P.).
10. Shri Khandu Sinjoni, Peon
S/o Lt. Prem Norbu Sinjoni
O/o SAO Kalaktang under
A.O. SSB, Bomdila, (A.P.).

11. Shri Akan Mazumdar, Peon
S/o Hada Ram Mazumdar
O/o SAO Jang under
A.O. SSB, Bomdila, (A.P.).
12. Shri Chigia Tsering G.L.
S/o Lt. Tsering Wangdi
O/o C.O. Lumla under
A.O. SSB, Bomdila, (A.P.).
13. Shri T. Wangham, C.L.
S/o Tongam
O/o C.O. Kalaktang under
A.O. SSB, Bomdila, (A.P.).
14. Shri Taku Kamser, C.L.
S/o Lt. Tasar Kamser
O/o C.O. Balem under
A.O. SSB, Bomdila, (A.P.).
15. Shri R.S.Sharma, Driver
S/o Lt. Mahabir Sharma
O/o A.O. SSB, Bomdila, (A.P.).
16. Shri Gopi Singh, Driver
S/o Naba Chandra Singh
O/o A.O. SSB, Bomdila, (A.P.).
17. Shri V.K.Chadha, Asstt.
S/o Lt. Sohan Lal Chadha
O/o A.O. SSB, Bomdila, (A.P.).
18. Shri H.G.Goswami, UDC
S/o Lt. Kishan Goswami
O/o A.O. SSB, Bomdila, (A.P.).
19. Shri T.K.Das, UDC
S/o Lt. T.M.Das
O/o SAO Kalaktang under
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20. Shri V. Negi, LDC
S/o Sh Nandan Singh
O/o A.O. SSB, Bomdila, (A.P.).
21. Shri L.C.Paul, Steno
S/o Lt. Dhiren Chandra Paul
O/o A.O. SSB, Bomdila, (A.P.).
22. Shri M.M.Joshi, DFO(M)
S/o Lt. Sh. Pitamber Joshi
O/o A.O. SSB, Bomdila, (A.P.).
23. Shri A.R.Sarkar, AFO (M)
S/o Surendra Chandra Sarkar

O/o SAO Jang under
A.O. SSB, Bomdila, (A.P.).

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O/o Morshing under
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O/o C.O. Jang under
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S/o Sh Shanti Ranjan Baidya
O/o C.O. Balem under
A.O. SSB, Bomdila, (A.P.).
28. Shri Subrata Biswas, SFA (M)
S/o Sh Subash Ch Biswas
O/o C.O. Mukto under
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29. Shri Subodh Sinha, SFA (M)
S/o Lt. Sudhansu Sinha
O/o C.O. Jang, under
A.O. SSB, Bomdila, (A.P.).
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S/o Lt. Randhu Marphu
O/o A.O. SSB, Bomdila, (A.P.).
33. Shri Pravin Chhetri, SFA (V)
S/o Sh Suromodhen Cheetri
O/o C.O. Morshing under
A.O. SSB, Bomdila, (A.P.).
34. Shri A.K.Sherpa, SFA (V)
S/o Lt. P.D. Lama
O/o C.O. Jang under
A.O. Bomdila, (A.P.).
35. Shri P.K.Borah, SFA (V)

S/o Lt. Ratneswar Borah
O/o SAO Jang under
A.O. Bomdila, (A.P.).

36. Shri Mast Ram Thakur, SFA (V)
S/o Sh Hira Ram
O/o SAO Jang under
A.O. Bomdila, (A.P.).

37. Shri M.C.Barman, SFA (V)
S/o Sh Sadhu Ram Barman
O/o C.O. Kalaktang under
A.O. Bomdila, (A.P.).

38. Shri M.R.Biswas, DFO (T)
S/o Lt. S. M. Biswas
O/o A.O. SSB, Bomdila, (A.P.).

39. Shri J. Wangchuk, AFO (T)
S/o Lt. Yeshi
O/o SAO, SSB
Tawang.

40. Sh. K. Tonsingh, SFA (M)
S/o Sh Suanzasut
O/o. SAO, SSB, Kalaktang.

.... Applicants.

By Advocates S/Shri A.K.Roy, S.C.Biswas & Limawapang.

- Versus -

1. Union of India
Represented by the Secretary
Home Affairs, South Block
New Delhi.
2. Director General, SSB
Block-V (East)
R.K.Puram, New Delhi - 110 066.
3. Inspector General, SSB
Frontier Guwahati
Sundar Singh Bhavan
Uday Path S.P.O.
Zoo Road, Guwahati.
4. Area Organiser, SSB
Bomdila, P.O: Bomdila
Dist: W/Kameng (A.P.).

... Respondents.

By Mr. M. U. Ahmed, Addl.C.G.S.C.

.....

ORDER (ORAL)**SIVARAJAN, J.(V.C.) :**

The applicants forty in number are all Group 'C' and 'D' employees working in Sashastra Seema Bal (S.S.B. in short) under the Ministry of Home Affairs, Government of India. The applicants are working at Bomdila in Arunachal Pradesh which is categorised as 'B' station under the Government order dated 18.12.1987 (Annexure-A). By virtue of this order dated 18.12.1987 the applicants are entitled to hardship allowance in the form of ration money. The applicants were being paid ration money. This was, however, stopped by orders dated 24.8.2004 and 17.12.2004 (Annexures C & D). The overpayments made for the period after 31.10.2003 were also directed to be recovered from January, 2005. The applicants have impugned the said two orders in this O.A.

2. The respondents have filed a written statement. In that written statement it is stated that the hardship allowance is available only for a period of three years and therefore excess payments made has to be recovered as directed in Annexures C and D orders.

3. Mr. A. K. Roy, learned counsel for the applicants submits that the excess payments made is not on account of any misrepresentation on the part of the applicants and that it was only due to the lapses on the part of the respondents. Counsel submits that in the above circumstances the respondents are not justified in recovering the overpayments. Counsel has also relied on the decisions of the Supreme Court and the Tribunal in support.

4. Mr. M. U. Ahmed, learned Addl. C. G. S. C. for the respondents, based on the averments made in the written statement, submits that the FHQ issued order dated 1.11.2000 categorising



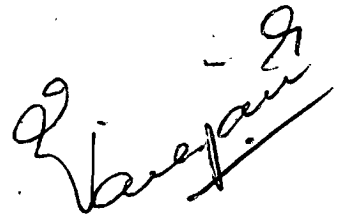
various stations as Category B and C stations including Bomdila for various concessions w.e.f. 1.11.2000 but the same was only operative for a specific period of three years upto 31.10.2003 as per FHQ order dated 12.12.2000. Standing counsel further submits that the ration money was paid to the applicants beyond 31.10.2003 by mistake and therefore the respondents are perfectly justified in recovering the excess payments from the applicants.

5. I have considered the rival submissions. There is no doubt that the applicants are entitled to hardship allowance in the form of ration money. The respondents were also paying ration money to the applicants till the date of the impugned orders (Annexures C & D). Now the stand of the respondents is that the applicants are entitled to ration money only for a period of three years i.e. upto 31.10.2003 and therefore the excess payments made beyond 31.10.2003 has to be recovered. It is not disputed that there is no misrepresentation on the part of the applicants resulting in excess payment of ration money. It is only due to the negligence/lapses on the part of the respondents that ration money happened to be paid beyond 31.10.2003. In these circumstances, I am of the view that the respondents are not justified in seeking to recover the excess payments made to the applicants. This view of mine is supported by the decision of the CAT Jaipur Bench in Nathi Lal vs. Union of India & Others, 1997(1)(CAT) 383 which decision is based on the decisions of the Supreme Court in Sahib Ram vs. State of Haryana and Others, 1995 SCC (L&S) 248 and in State of Orissa and Others vs. Adwait Charan Mohanthy and Others, 1995 SCC (L&S) 522. In the circumstances, while upholding the orders at Annexures C and D in regard to discontinuance/stoppage of the ration money to the applicants, I restrain the respondents from



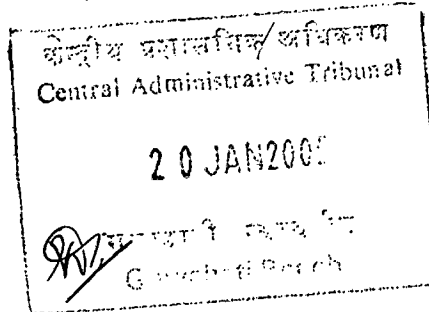
recovering any amount from the applicants towards excess payments of ration money paid. However, if any amount is recovered from the applicants prior to this order, the same need not be refunded to them.

The Original Application is disposed of as above. In the circumstances, there will be no order as to costs.



(G. SIVARAJAN)
VICE CHAIRMAN

BB



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
AT GUWAHATI

O . A NO. 15 / 2005

Shri Bol Bahadur Sonar & Others

- VS -

Union of India & others

LIST OF DATES

<u>Dates</u>	<u>Particulars</u>	<u>Para</u>	<u>Ann</u>	<u>Pg</u>
18.12.37	Cabinet Secretariate's letter whereby various hard stations were catagorised for various concessions and power was given to the head of the depart.	4.II	A	17-28
1.11.2000	Order issued from the HQ whereby cagorisation were made more particularly including several stations for granting concessions and accordingly applicants were given Ration money till Dec. 2004	4.III	B	29-35
24.8.2004	Memorandum issued from the office of Director General asking to stop hardships allowances immediately and to recover over payment after 31.10.2003.	4.IV	C	36-37
17.12.2004	Order issued by the Area Organiser, SSB, Bomdial to stop ration money and to recover ration money paid after 31.10.2003	5.IV	D	38

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH
AT GUWAHATI

(An application under Section 19 of the Administrative
Tribunal Act 1985)

O.A. No. _____/2005

BETWEEN

Shri Bol Bahadur Sonar & Ors.

-Vs-

Union of India & Ors.

I N D E X

<u>Sl.No.</u>	<u>Particulars</u>	<u>Page</u>
1.	Application	1 to 15
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3.	Annexure-A	17 - 28.
4.	Annexure-B	29 - 35.
5.	Annexure-C	36 - 37.
6.	Annexure-D	38.

Filed by

Limawapeng
Advocate

14

Filed by the applicants
through: L. Nagang.
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH
AT GUWAHATI

(An application under Section 19 of the Administrative
Tribunal Act 1985)

O.A.No. 15 /2005

B E T W E E N

1. Shri Bol Bahadur Sonar, Chow,
S/o Sh. Til Bahadur Sonar
Office of the Area Organiser
SSB, Bomdila (Arunachal Pradesh).
2. Shri Pradip Gogoi, Chow,
S/o Sh. Atul Gogoi
Office of the Area Organiser
SSB, Bomdila (A.P)
3. Shri Ram Bahadur Sonar, Chow,
S/o Lt. Mon Bahadur Sonar,
Office of the Area Organiser,
SSB, Bomdila (A.P).
4. Shri Khandu, Peon
S/o Lt. Dorjee,
Office of the Area Organiser,
SSB, Bomdila (A.P)

Contd...2

Bol Bahadur Sonar

-2-

5. Shri Gombu Miji, Peon
S/o Lt. Sacho Miji
O/o Area Organiser, SSB,
Bomdila (A.P.).
6. Shri Rajen Saikia, Peon
S/o Sh. Tarun Saikia,
O/O C.O. Balem under
A.O. SSB., Bomdila (A.P)
7. Shri Himandoz Chetry , Peon
S/o Sh. Sher Bdr. Chetry,
C/O A.O. SSB., Bomdila, (A.P.)
8. Shri Koj Tajo, peon
S/o Sh. Koj Lampong,
O/O C.O. Lumla under
A.O., SSB., Bomdila (A.P.)
9. Shri * Jit Bdr. Rai, Peon
S/o Lt. Dhan Bir Rai,
O/O, SAO Kalaktang under
A.O. SSB., Bomdila (A.P.)
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O/O SAO Jang under
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Contd...3

Bd Bahadur Sonu

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S/o Lt. Tsering Wangdi
O/O C.O. Lumla under
A.O. SSB., Bomdila.
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S/o Lt. Mahabir Sharma
O/O A.O. SSB., Bomdila (A.P.)
16. Shri Gopi Singh, Driver
S/o ~~Lt.~~ Naba Chandra Singh,
O/O A.O. SSB., Bomdila
17. Shri V.K.Chadha,, Asstt.
S/o Lt. Sohan Lal Chadha
O/O A.O. SSB, Bomdila
18. Shri M.G.Goswami, UDC,
S/o Lt. Kishan Goswami
O/O A.O. SSB., Bondila, (.A.P.)
19. Shri T.K.Das, UDC
S/o Lt. T.M.Das,
O/O SAO Kalaktang
under A.O. SSB, Bomdila (A.P.)

Contd....4

Bd Bahadur Sonar

20. Shri V.Negi, LDC
S/o Sh. Nandan Singh
O/O A.O. SSB, Bomdila (A.P.)
21. Shri L.C.Paul, Steno
S/o Lt. Dhiren Chandra Paul,
O/O A.O. SSB, Bomdila, (A.P)
22. Shri M.M.Joshi, DFO(M)
Son of Lt. Sh. Pitamber Joshi
S/o A.O. SSB., Bomdila (A.P.)
23. Shri A.R.Sarkar, AFO (M)
S/o Surendra Chandra Sarkar,
O/O SAO Jang under
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24. Shri G.S.^Basak, AFO (M)
S/o Lt. Radhikalal Basak,
O/O SAO Kalaktang under
A.O. SSB., Bondila (A.P.)
25. Shri B.K.Dewan, SFA (M)
S/o Sh. Nirmal Ch. Dewan,
S/O ^{Morshing} ~~SAL Kalaktang~~ under
A.O. SSB, Bomdila, (A.P.)
26. Shri Sumit Poddar ,SFA (M)
S/o Lt. Sachindra Nath Poddar
O/O C.O. Jang under
A.O. SSB, Bomdila (.A.P)

Contd...5

Bd Bahadur Sonar

27. Shri B.K. Baidya, SFA(M)
S/o Sh. Shanti Ranjan Baidya
O/O C.O. Balem under
A.O. SSB., Bomdila (A.P.).
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S/o Sh. Subash Ch. Biswas,
O/OC.O. Mukto under
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A.O. SSB., Bomdila (A.P.)
30. Shri B.K. Roy, SFA(M)
S/o ~~Lt. Kumar Ch. Roy~~
O/O C.O. Mukto under
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S/o Lt. Sudarsan Seal
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A.O. SSB, Bomdila (A.P.)
32. Shri Norbu Tsering FA (T)
S/O Lt. Randhu Marphu,
O/O A.O. SSB, Bomdila (A.P.)
33. Shri Pravin Chhetri, SFA(V)
S/o Sh. Suromodhen Chhetri,
O/O ~~xx~~ C.O. Morshing under
A.O. SSB., Bomdila (A.P.)

Contd...6

Bol Babulur Sonar

34. Shri A.K.Sherpa, SFA(V)
S/o Lt. P.d. Lama
O/O C.O. Jang under
A.O. Bomdila (A.P.)
35. Shri P.K.Borah, SFA(V)
S/o Lt. Ratneswar Borah,
O/O C.O. Mukto under
A.O. Bomdila (A.P.)
36. Shri Mast Ram Thakur ,SFA(V)
S/o Sh. Hira Ram
O/O SAO Jang under A.O.
Bomdila (A.P.)
37. Shri M.C.Barman, SFA(V)
S/o Sh. Sadhu Ram Barman,
O/O C.O. Kalaktang under
A.O. Bomdila (A.P.)
38. Shri M.R.Biswas ,DFO(T)
S/o Lt. S.M. Biswas,
O/O A.O.,SSB, Bomdila
39. Shri ² M. Wangchuk, AFO(T)
S/o Lt. Yeshi
O/O SAO, SSB, ~~Tawang~~
Tawang.
40. Sh. K.Tonsingh, SFA(M)
S/o Sh. Suanzasut,
O/O SAO, SSB, Kalaktang.

... Applicants

Contd...7

Bd Bahadur Sona

-Versus-

1. Union of India,
(Represented by the Secretary
Home Affairs, South Block
New Delhi.
2. Director General SSB,
Block-V (East)
R.K.Puram , New delhi - 110066.
3. Inspector General, SSB,
Frontier Guwahati
Sundar Singh Bhavan,
Uday Path S.P.O.
Zoo Road , Guwahati.
4. Area Organiser, SSB,
Bomdila, P.O. Bomdila
Dist. W/Kameng (A.P.).

1. Particulars of order against which this application
is made :-

This application is directed against the order dated 17.12.2004 issued by the Area Organiser, SSB, Bomdila (A.P.) which has been allegedly been issued in persuance of Memorandum under No.1/13/2002/SSB/E-11-2522-28 dated 24.8.2004 issued by the Assistant Director (EB-II).

Contd...8

2. JURISDICTION :-

That the applicant declares that the subject matter of this application is within the jurisdiction of this Hon'ble Court.

3. LIMITATION :-

That the applicant also declares that this application is made within the time limit as has been prescribed under Section 21 of the Administrative Tribunal Act 1985.

4. FACT OF THE CASE :-

- (1.) That the applicants belong to Group 'C' and Group 'D' of the Sashastra Seema Bal (inshort S.S.B.) which is a department under the Ministry of Home Affairs, Govt. of India. All of them have common cause of action and have common interest in the matter. They are similarly aggrieved with the same impugned order and hence they crave the leave of this Hon'ble Tribunal to file this application jointly.
- (ii) That the applicants state that the cabinet Secretary issued one letter under No.A-27011/4/86-EA-II dated 18.12.87 in respect of grant of concessions to the staff of SSB, SFF, C.I.O.A. and Directorate of Accounts. For granting of concessions, the various , hardship locations were categorised as 'B and 'C' stations as indicated in Annexure-II to that letter. Besides the same,

Contd...9

Bot Bahadur Sonar

the Head of the Department was also given certain power to determine on merit the Criteria of Hardship of any & location for categorisation as catagory 'B' and 'C' station. Those categorisation is renewed from time to time. AS per annexure-II to the said Cabinet Secretary's letter dated 18.12.87, the Bondila under Arunachal Pradesh fall under Category 'B' and that categorisation is still ~~valid~~ valid and hence all the central Govt.'s department treat Bomdila as 'B' catagory station.

Copy of the cabinet Secretary's letter dated 18.12.87 is annexed herewith as Annexure-A.

III) That ⁱⁿ the persuance to the terms of Cabinet Secretariat's letter dated 18.12.87, the Headquarter issued one order under No.30/SSB/A-2/97(17)-4611-4646 dated 1.11.2000 whereby the authority catagorised a number of stations as Catagory A,B and C and accordingly whole part of Arunachal Pradesh fell under B or C catagory for granting various concessions (other than clothing grant). Be it stated as per the terms of the said order dated 1.11.2000, the various concessions would be effective w.e.f. 1.11.2000.

Copy of the order dated 1.11.2000 is annexed herewith as Annexure-B.

Contd...10

Bd Bahadur Sonen

- iv) That in accordance with the aforesaid order dated 1.11.2000, all the applicants were paid Ration money allowance as per the rate applicable to them i.e. Rs.665 p.m. and they were paid the same upto Dec.2004. On enquiry from the office they came to know that Area Organiser, SSB , Bomdila issued one order dated 17.12.04 in persuance of Memorandum dated 24.8.2004 issued from the office of the Director General, New Delhi regarding stopping of ration money forth with. After knowing about the fact, the applicants collected the copies of the Memorandum dated ~~24~~ 24.8.2004 and order dated 17.12.2004 and came to know that the sanction in respect of the various concessions was effective for three years i.e. w.e.f. 1.11.2000 to 31.10.2003 and hence over payment after the aforesaid period will be recovered from the salary w.e.f. January, 2005.

Copies of the Memorandum dated 24.8.2004
and order dated 17.12.2004 and annexed
herewith as Annexure-C and D respectively.

- v) That the applicants state ~~xx~~ that catagorisation of station as was done vide Cabinet Secretariat's letter dated 18.12.87 is still valid and the whole part of Arunachal Pradesh, more particularly 'Bomdila ' is still regarded as catagory 'B' in respect of granting various concessions due to it's backwardness and hence stopping of the ration money is not at all justiciable. The applicants also state that over payment of ration money

Contd...11

Bal Bahadur Sonar

is not the fault of the applicant but it is due to oversight of the authority about the period of operation of the sanctions.

vi) That the applicants state that if the over payment of ration money is deducted from the salary of the applicants they and their family members will have to face great hardship. Be it stated that it is due to backwardness and hard area of the whole part of Arunachal Pradesh, where value of every thing is ~~very~~ high price comparative to other part of the country, the concessions were granted and hence, if now, they get less salary after deduction of ~~over~~ payment of ration money, they will face unspeakable financial hardship for the no fault of them.

vii) That the applicants state that as till date the Bomdila is regarded as hard station and as the Cabinet Secretariat's letter dated 18.12.87 is still valid, the ration money should be paid to the applicants. Be it stated ~~that~~ that the applicants have come to know that similar concessions are still in continue in other departments of the Govt. of India.

Viii) That the applicants state and submits that there is no fault of them in respect of over payment of ration money and hence if the over payment is deducted, the ~~applicants~~ ~~petitioners~~ will face immense financial difficulty in the hard stations of the Arunachal Pradesh and hence the

Contd...12

Bol Bahadur Sonar

same should not be allowed. The applicants also state that if this Hon'ble Tribunal do not interfere in this matter by granting a stay order against deduction of money, the respondents will start deduction from the next months and hence this original application.

5) GROUND FOR RELIEF :

- (i) For that till date Bomdila is regarded as hard station for all purposed by the various departments of the Govt. of India and hence the concessions should be granted.
- ii) For that the cabinet secretariate's letter dated 18.12.87 is still in valid and hence the various concessions as has been enumerated in that letter should be granted to the applicants.
- iii) For that as there is no fault of the applicants regarding over payment of the ration money, the same should not be allowed to be deducted from the salary of the applicants.
- iv) For that if the deduction of over payment is allowed it will be greater hardship for the applicants than the concessions which was granted to them for ^{last} that three years and hence the same should not be allowed.
- v) For that if the deduction is allowed, the main purpose of granting several concessions will be fruitless because

Contd...13

Bd Bahadur Sena

the applicant's will see dark in this hard days to run their family.

vi) For that the deduction is against the principle of natural justice and also several verdicts of the various courts including Apex Court.

vii) For that the action of the respondents is illegal, in as much, as it violates the fundamental rights of the applicants as has been granted under Article 14, and 21 of the Constitution of India.

Viii) For that the action of the respondents is illegal, whimsical and arbitrary and hence the same should not be allowed to continue.

ix) For that at any rate the action of the respondents is not sustainable in the eye of law and liable to be set aside and quashed.

6) DETAILS OF REMEDIES EXHAUSTED :-

That the applicants state that as there is urgency in the matter they have rushed this Hon'ble Tribunal by filling this original Application on the fact and circumstances as stated in paragraph 4 above.

7) MATTER NOT PREVIOUSLY FILED OR PENDING BEFORE ANY COURT :-

That the applicant further declares that the applicants

Contd...14

Bd Bahadur Sonar

have not filed any application, writ petition or writ regarding this matter before any court or any other bench of this Hon'ble & Tribunal nor any such petition on suit is pending before, any of them.

8. REMEDIES SOUGHT FOR :-

Under the facts and circumstances stated above the applicant prays the following reliefs :-

- i) To set aside and quash the Memorandum dated 24.8.2004 (Annexure-C) and order dated 17.12.2004 (Annexure-D)
- ii) To pass necessary direction to the respondents to allow the applicants to draw the Ration money.
- iii) To pass any other further order or orders as your Lordships may deem fit and proper.

9) INTERIM RELIEF PRAYED FOR :-

Under the facts and circumstances stated & above, the applicants pray before your Lordships to direct the respondents not to deduct the over payment of ration money till the disposal of this application and/or pass any other further order or orders as your Lordships may deem fit and proper.

10.

Contd...15

Bal Bahadur Sonu

11. PARTICULARS OF I.P.O.

i) I.P.O. No. :- 206 117390.

ii) Date of issue :- 17-1-65.

iii) Payable at :- Guwahati

12. LIST OF ENCLOSURE :

As stated in Index.

..

Bd Bahadur Sonar

VERIFICATION

I, Bol Bahadur Sonar son of Shri Til Bahadur Sonar, aged about 42 years, resident of S.S.B., Bondila (A.P), at present working as Chowkidar, G/O, Area Organiser, S.S.B., Bomdila (A.P.), do hereby verify that the statements made in paragraphs 1 to 12 of the application are true to my personal knowledge and submissions made therein I believe the same to be true and I have not suppressed any material fact of the case.

And I sign this verification on this the 16th day of January, 2005 at Guwahati.

Date - 16.1.05

Place - Guwahati

BSI Bahadur Sonar

17-
No. A. 27011/4/B6-EA-II

Government of India,
Cabinet Secretariat,
Sikander House (Annexe),
Shahjahan Road,
New Delhi.

New Delhi, the 18.12.87.

To,

The Director (Planning),
Director General of Security,
East Block, R.K. Puram,
New Delhi - 110066.

Subject :- Grant of concessions to the staff of SSP, SPP, C.I.O.A. and Directorate of Accounts.

Sir,

I am directed to convey to the sanction of the President to the grant of concessions mentioned in the Annexure-I to the various categories of staff of SSP, SPP, CIOA and Directorate of Accounts subject to the restrictions indicated therein on the pattern of the Research and Analysis wing of this Secretariat.

2. These orders will take effect w.e.f. 1st August, 1987.

3. For some of the concessions the various hard-ship locations have been categorised as 'B' and 'C' sections as indicated in Annexure-II to this letter. However, if the heads of the Department feel at certain times that certain locations or assignments have become

contd...

Attested by

[Signature]
19/1/88
Advocate.

2.

especially hazardous and there is a specific increase in the threat to the personnel and/or premises, they can determine on merits the criteria of hardship and the period for which such locations may be categorised as belonging to category 'B' and 'C' stations after recording the reasons in writing.

4. For the purpose of House Rent Allowance concessions to the various categories of staff, the equation of posts as listed in Annexure-'A' to the cabinet secretariat's order No. A-11016/86-DG-1, dated 28.10.86, will also be applicable in respect of the staff of SSN, SFF, CIOA and Directorate of Accounts.

5. This issues with the concurrence of the Ministry of Finance vide their U.O. No. S-1423/SE/87 dated 10.8.87 read with UO No.

1151/Dir.FI (S)/31, dated 2nd December, 1987.

Yours faithfully,

sd/-

(R.K. GARGAR)

Deputy Secretary (SR).

Encls :- Annexure-I and II.

Copy to :-

1. Shri H.B. Joshi, Director, SSB.
2. Maj. Genl. S.K. Sharma, PVSM, IO LFF.
3. G.B. Mathur, Dy. Director of Accounts.
4. Lt. Col. K.K. Bhandari, CIOA.
5. Shri J. Subramanian, Director (P).
6. Shri K.K. Mittal, Dy. Director of Accounts (SR).
7. Order File.

contd..

OFFICE OF THE DIVISIONAL ORGANISER, SSB: A.P. DIVN.
ITANAGAR.

No. NCE/P-9/97-99/27

Dated :- 20.11.97.

Copy to :-

1. The Comdts., CC, SSB. Dirang/Pamex/Tezu for information and necessary action .w.v.t. your signal No.4724 dated 25.10.97.

Ed/- Illegible,

AREA ORGANISER(S)

DIVL-HQNS. SSB:ITANAGAR..

....

ANNEXURE TO THE CABINET SECTT. LETTER NO. A.27011/4/86-EA-II

DATED 15 DECEMBER, 1987 .

Sl. No.	Nature of the concession .	Extent of the concession granted	Remarks .
1	2	3	4
1) Hardship Allowance		A hardship allowance @ 2.25% of basic pay subject to maximum Rs.400/- P.M. in respect of category 'C' and 12.5% of basic subject to maximum of Rs.200/- P.M. to category 'B' stations other than those situated in the North - Eastern region, Andaman and Nicobar Island and Lakshadweep, where special allowance is already sanctioned .	For the stations which are declared as belonging to category 'B' and 'C' by the Head of the Department under the powers now delegated to him , the same rates will apply .

contd...

24 Ration Allowance

34
-21-
Ration Allowance to the rank of Field
officers and below at the following rates
excepting SSB Bn. personnel and Dy. Comdrs./
Dy. Comdrs./Asstt. Dy. Comdrs. of SFF and
also those on deputation in the SFF from
the Army :-

contd....

1	2	3	4
---	---	---	---

Location

Rates

i) Category 'B'
stations

As admissible from time to
time in the Border security
force in peace areas .

ii) Category 'C'
stations

As admissible from time to
time in the BSF in operati-
onal areas .

3) clothing : 1) A non-refundable clothing grant of Rs.3000/-
for staff other than SSB. Bn. personnel and
Dy. Comdts./Coy.Comdrs./Asstt.Coy. Comdts.
of SFF and also those on deputation in the
SFF from the ARMY, posted in category B and
C stations and located at or higher than
3000 Mtrs. above MSL and Rs.2000/- for staff
posted at category B and C stations and
located between 1500 and 3000 Mtrs. above
MSL as a one time grant .

(1) The amount will be paid as an
advance and will be adjusted on
receipt of the joining report at
the hardship location and a cer-
tificate that the advance has
been utilised for the purpose it
was intended .

contd...

23-

1 2 3 4

ii) Renewal grant at the rate of 500/- p.a. for location at or higher than 3000 Mtrs. above MSL and b. 3000/- p.a. for locations between 1500 and 3000 Mtrs. above MSL in category 'B' and 'C' stations .

(ii) This one time non-refundable allowance will be admissible only to those personnel who are posted in category 'B' and 'C' locations for a period of not less than 2 years. In case the officer returns from posting from category 'B' and 'C' locations earlier than 2 years at his own request, he will be asked to refund proportionate share of the clothing grant .

contd...

-24- 37

4. special TA/DA

Daily allowance at increased rates for classified 'A' class cities will be admissible during tour to category 'B' and 'C' stations.

portage and animal transport charges as admissible under supplementary Rules (vide Min. of Fin. C.M. No. 5(34)-E.IV (B)/64 dated 6.10.63), for classified areas in Himachal Pradesh will be admissible for tours to all category 'B' and 'C' stations.

(iii) The Head of the Organisations at their own discretion within approved parameters, can classify any location as belonging to category 'B' and 'C' station for the purpose of clothing grant. (Though on the basis of height alone it may not so qualify) based on other factors such as severe climate etc. (e.g. in a narrow valley). The Head of the Organisation will get approved, well in advance, from the Cabinet Sectt., the parameters for declaring any location as equivalent to the category 'B' and 'C' stations.

contd...

contd...

73
38
- 25 -
2. Leave Travel
concession .

(i) Employees other than SSB En. personnel and those on deputation in the SFF from the Army posted in category 'B' and 'C' locations will be entitled to Leave Travel concession once a year against the normal rules of one in 2 years .

(ii) In case of death, serious illness of marriage of a family member, where the family resides separately, the employees will be entitled to 50% of the rail fare of the entitled class for travel to place of residence of the family . If the employees are to travel more than 50 kms. By road either at the end of the journey, full bus fare for this journey will also be reimbursed .

In case the employees posted 'B' and 'C' locations has already availed the LTC for the block year 1986-87 before issue of this order, that concession will be treated as pertaining to the calendar year , 1986.

contd...

- 26 -
270 29

6. Journey time while proceeding on leave.

Employees posted in category 'B' and 'C' station will be entitled to joining time between the point of duty and nearest rail head .

Leave in their case will commence and terminate on the date the employee reaches the rail head nearest to the place of duty at category 'B' and 'C' station. (ii) The journey time should be reasonable and will be determined by the respective units .

7. House Rent Allowance:

House Rent Allowance facilities admissible to the Executive cadre will be admissible to the personnel of other cadres also of corresponding levels except in the case of SSB Sn. personnel and Dy. Comdts./ Coy. Comdts./ Asstt. Coy. Comdts. of SFF and also those on deputation in the SFF from the Army .

contd...

1
8. Cash compensation
for work on holi-
days .

9. Government Tra-
nsport .

10. Security allo-
wance to Ministe-
rial, secretarial
and Accounts cadres.

3. Cash compensation for work on holi-
day as admissible to the staff of
the executive cadre up to the rank
of field officers, in the IB & AU,
will be admissible to personal Assi-
stants, stenographers and other staff
of Telecom, Cipher and M.T. cadres,
who are drawing basic pay of Rs. 900/-
(pre-revised) and below are not
entitled to overtime allowance .
Government Transport will be provi-
ded to the staff engaged in night
shifts for picking them up and to
enable them to return to their resi-
dence .

Security allowance at the following
rates is sanctioned to the following
category of the staff working in
and Accounts cadres. Top secret branches
subject to a maximum of 15% in each
grade :-

<u>Designation</u>	<u>Amount</u>
i) L.D.C.	Rs. 20/- P.M.
ii) Steno. Gr. III/UDC	Rs. 30/- P.M.
iii) Steno. Gr. II/Assistant	Rs. 50/- P.M.
iv) Section Officer/private Secretary/Sr. P.A.	Rs. 100/- P.M.
v) Assistant Director/Area Organiser/Dy. Director of Accounts .	Rs. 200/- P.M.

contd...

ANNEXURE-II TO THE CABINET SECTT. LETT-ER NO. DATED:

STATE

CATEGORY 'B' LOCATIONS

CATEGORY 'C'

ARUNACHAL PRADESH

LOCATI.

BOMDILA

C/TAGO

TAWANG

KOLORIANG

DAPARIDO

MONIGAUNG

ALONG

MECHUKA

YINGKIONG

TUTING

ROING

WAKA

HAULIANG

HAWAI

MOAO

LADU

NAMPONG

LONGDING

SEPPA

PANCHAO (TI-

RAP)

CHANGLONG

ANINI

GLURAT

RADHANPUR

HIMACHAL PRADESH

KALET (REKONG-PEO)

POOH

KAJA

KALONG

J & K

NYOMA

HAMLE

LEI

KHALSI

MORCH

MANIKER

CHAKRE

EXARONG

CHANDEL

CHURACHANDEPUR

HONGHBA

TAMENGLONG

UKHROOL

CHASSAD

KHULLAN

MEGHALAYA

JOWAE

NONGSTOEN

TRIPURA

KALLASEHAR

UDAIPOUR

KNOWAI

BONETURA

BHARCHULAI

JOSHIMATH

SUKIAPOKHRI

NAXALBARI

MUNGYARI

UTTAR PRADESH

WEST BENGAL

Attested by

Advocate.

- 29 -

- 4611-4646

No. 30/685/A2/97(17).
 DIRECTORATE GENERAL OF SECURITY
 OFFICE OF THE DIRECTOR, SSB
 EAST BLOCK-V, R.K. PURAM,
 NEW DELHI - 110066.

DATED THE, 1st NOV 2000

ORDER

In exercise of the powers vested in him as Head of Department and in terms of Cabinet Secretariat, letter No. A-27011/4/86-EA-II dated, 18.12.87, Director, SSB has reviewed Categorisation status of various locations situated in the SSB Divisions and Training Centres and ordered de-categorisation and Categorisation of the locations as per list enclosed as Appendix 'A' as Category 'B' and 'C' stations for the purpose of various concessions mentioned in Annexure-I (other than clothing grant) of the above quoted Cabinet Secretariat, letter dated, 18.12.87 as per list enclosed as Appendix 'B' with effect from 1st November, 2000.

2. All orders issued in this regard, from time to time may be treated as amended except for the grant of clothing grant.

Encl : As above.

S. S. BORA

JOINT DEPUTY DIRECTOR (EA)

Copy to :

1. The Director of Accounts, Cabinet Secretariate R.K. Puram, New Delhi (10 copies).
2. The DGS : HP/UP/R&G/J&K/SS/NE/NAD/AF/SHS/MAN Division.
3. The DIsG: FA Gwaldam/Sarahan/Salonibari/Haflong/Kumarsain.
4. The Accounts Officer, SSB Directorate, New Delhi.
5. AI/A2/EI/E2/A4/F Branch/Coordination Cell/CIGA.
6. Order file.

OFFICE OF THE DIVISIONAL ORGANISER:SSB:A.P.DIVN.,ITANAGAR.
 NO.NGE/F-9/97-2000/Vol.III/127

Dated: 16/11/2000

Copy to:

1. All AOs:SSB:BDL/ZRO/ALG/TZU/KSA - for information and further necy. action please.
2. All Comdts:GCs:SSB/DRG/BSR/TZU - -do-
3. Comdt.,WATS,SSB, Itanagar - -do-
4. Accounts Officer.,DivHQ,Itanagar- -do-
5. G/File(Finance)

SECTION OFFICER
 DIV.HORS:SSB:ITANAGAR.

Attested by

[Signature]
 19/1/05
 Advocate.

-30- 300

APPENDIX-1A

LIST OF STATIONS RECOMMENDED FOR DE-CATEGORISATION AFTER REVIEW

SL. NO.	STATION	EXISTING CATEGORY	AUTHORITY	PROPOSED CATEGORY
HP DIVISION				
1.	ROHRU	B	DIR.SSB	NIL
2.	CHIRAGACH	B	-DO-	-DO-
3.	SUNDERNAGAR	B	-DO-	-DO-
4.	MANDI	B	-DO-	-DO-
5.	KARSOG	B	-DO-	-DO-
6.	GOHAR	B	-DO-	-DO-
7.	JOGINDERNAGAR	B	-DO-	-DO-
8.	DUNNERA	B	-DO-	-DO-
9.	THEOG	B	-DO-	-DO-
10.	JUBBAL	B	-DO-	-DO-
11.	CHOPAL	B	-DO-	-DO-
12.	BHARAMSALA	B	-DO-	-DO-
13.	GAURA	B	-DO-	-DO-
14.	13/20 GUARI	B	-DO-	-DO-
15.	CHOWAI	B	-DO-	-DO-
16.	NAGGAR	B	-DO-	-DO-
17.	NIRMAND	B	-DO-	-DO-
18.	BANGAR	B	-DO-	-DO-
19.	RANPUR	B	-DO-	-DO-
20.	PALANOUR	B	-DO-	-DO-
21.	SAIDNATH	B	-DO-	-DO-
22.	NAGROTTA	B	-DO-	-DO-
23.	SHANPUR	B	-DO-	-DO-
24.	BOLASPUR	B	-DO-	-DO-
25.	MURPUR	B	-DO-	-DO-
26.	GOHI	B	-DO-	-DO-
27.	SILNUPUR	B	-DO-	-DO-
28.	SAINI	B	-DO-	-DO-
29.	NASHOBRA	B	-DO-	-DO-
30.	DALHOUSIE	B	-DO-	-DO-
31.	CHAMSA	B	-DO-	-DO-
UP DIVISION				
32.	PAHARPANI	B	-DO-	NIL
33.	LOHAGHAT	B	-DO-	-DO-
34.	PANUWANAUULA	B	-DO-	-DO-
35.	CHOWALI	B	-DO-	-DO-
36.	ALHORA	B	-DO-	-DO-
37.	SAHIYA	B	-DO-	-DO-
38.	GAUCHER	B	-DO-	-DO-
NORTH BENGAL & SIKKIM				
39.	GANGTOK	B	-DO-	NIL
40.	DARJEELING	B	-DO-	-DO-
JAMMU & KASHMIR				
41.	KANTUNA	B	-DO-	-DO-
42.	JURIYAN	B	-DO-	-DO-

-31-

99

SECRET-18

SENT STATIONS CATEGORIZED AS B1/1 UNDER THE POWERS OF HEAD OF DEPARTMENT AFTER THE REVIEW

SL. NO.	STATION	CATEGORY	AUTHORITY
---------	---------	----------	-----------

JAMMU & KASHMIR

1.	SURANKOT	C	DIR,SSB
2.	JAMMU	B	-DO-
3.	SANBA	B	-DO-
4.	R.S.PURA	B	-DO-
5.	SUNDERBANI	C	-DO-
6.	NONSHERA	C	-DO-
7.	HIRANAGAR	B	-DO-
8.	DOHANA	B	-DO-
9.	RAJOURI	C	-DO-
10.	THANAMANDI	C	-DO-
11.	POONCH	C	-DO-
12.	MENDHAR	C	-DO-
13.	NANDI (POONCH AREA)	C	-DO-
14.	DEVAL (S/BANI)	C	-DO-
15.	LANGARI (S/BANI)	C	-DO-
16.	TRIYATHI (S/BANI)	C	-DO-
17.	KALAKOT (S/BANI)	C	-DO-
18.	UDHAMPUR (JAMMU)	E	-DO-
19.	DUBEEY BRIDGE	B	-DO-
20.	KOTRAHKA	C	-DO-
21.	SAKTI	C	-DO-
22.	SASPOL	C	-DO-
23.	PADAM (ZANAKAR)	C	-DO-
24.	DESKIT	C	-DO-
25.	PANHARICK	C	-DO-
26.	LEH	C	-DO-
27.	MUNLE	C	CABINET SECTT.
28.	NYOMA	C	-DO-
29.	KHILSI	C	-DO-
30.	ACHNOOR	B	-DO-

DIR,SSB

UDANCHAL PRADESH

1.	RIBBA	B	DIR,SSB
2.	SANGLA	B	-DO-
3.	TAPRI (CHAGADON)	B	-DO-
4.	LARA	B	-DO-
5.	BHARMOUR	C	-DO-
6.	TISSA	B	-DO-
7.	SUNDLA	B	-DO-
8.	CHOWARI	B	-DO-
9.	SARAHAN	B	-DO-
10.	ULAIRPUR	B	-DO-
11.	KUMARSAIN	B	-DO-
12.	GONDLA	C	-DO-
13.	RANGRIK	C	-DO-
14.	POOH	B	-DO-
15.	KALPA	B	CABINET SECTT.
16.	KAZA	C	-DO-
17.	KEYLONG	C	-DO-
18.	KIRAR	B	-DO-

DIR,SSB

32 PRADESH

1.	STONHAT	B	-DO-
2.	BANGOLIHAT	B	-DO-
3.	BHATWARI	B	-DO-
4.	PAURI	B	-DO-
5.	PITHORAGARH	B	-DO-
6.	PA GWALDAM	B	-DO-
7.	NANDPRAYAG	B	-DO-
8.	NARAIN BAGGAR	B	-DO-
9.	UKHINATH	B	-DO-
10.	PANGU	B	-DO-
11.	GOPESHWAR	B	-DO-
12.	SAIRSAIN	B	-DO-
13.	JOSHINATH	B	-DO-
14.	DHARCHULA	B	CABINET SECTT.
15.	MUNSIARI	B	-DO-
16.	PUROLA	B	-DO-
17.	MORI	B	DIR, SSB
18.	BARAHMKHAL	B	-DO-
19.	BARKOT	B	-DO-
20.	JOSHIYARA	B	-DO-
21.	TEKHLA	B	-DO-

NORTH ASSAM

1.	TEZPUR	B	DIR, CGB
2.	SALONIBARI	B	-DO-
3.	DIBRUGARH (TINSUKIA AREA)	B	-DO-
4.	NAHARKATIA -DO-	B	-DO-
5.	DIBBOI -DO-	B	-DO-
6.	TINSUKIYA -DO-	B	-DO-
7.	DUMDOOMA -DO-	B	-DO-
8.	SADYA -DO-	B	-DO-
9.	NORTH LAKHIMPUR (NORTH LAKHIMPUR AREA)	B	-DO-
10.	BIHPURIA -DO-	B	-DO-
11.	BEHALI -DO-	B	-DO-
12.	SOOTEJA (TEZPUR AREA)	B	-DO-
13.	DHEKIAJULI -DO-	B	-DO-
14.	MANGALDOI -DO-	B	-DO-
15.	TANGLA -DO-	B	-DO-
16.	UDALGURI -DO-	B	-DO-
17.	DEBENDRANAGAR (TEZPUR AREA)	B	-DO-
18.	RANGIA (NORTH KAMRUP AREA)	B	-DO-
19.	NALBARI -DO-	B	-DO-
20.	KAMALPUR -DO-	B	-DO-
21.	BARPETA -DO-	B	-DO-
22.	BARAMA -DO-	B	-DO-
23.	SORBHOS -DO-	B	-DO-
24.	DHUBRI (KOKRAJHAR AREA)	B	-DO-
25.	NANKACHAR -DO-	B	-DO-
26.	BONGAIGAON -DO-	B	-DO-
27.	GOSSAIGAON -DO-	B	-DO-
28.	KOKRAJHAR -DO-	B	-DO-
29.	DHEMAJI (NORTH LAKHIMPUR AREA)	B	-DO-
30.	GHILAMORA -DO-	B	-DO-
31.	JONAI -DO-	B	-DO-

-33-

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ARUNACHAL PRADESH

1.	BASAR ✓	B	DIR, SSD
2.	PASIGHAT ✓	B	-DO-
3.	TEZU ✓	B	-DO-
4.	KHONSA ✓	B	-DO-
5.	ITANAGAR ✓	B	-DO-
6.	DIRANG ✓	B	-DO-
7.	NAFRA ✓	B	-DO-
8.	RAGA ✓	B	-DO-
9.	TALIHA ✓	B	-DO-
10.	PALIN ✓	B	-DO-
11.	BOLENG ✓	B	-DO-
12.	CHOWKHAM ✓	B	-DO-
13.	WAKRO ✓	B	-DO-
14.	HUNLI ✓	B	-DO-
15.	ZIRO ✓	B	-DO-
16.	LUMLA ✓	B	-DO-
17.	JANG ✓	B	-DO-
18.	BANENG ✓	B	-DO-
19.	SAGALEE ✓	B	-DO-
20.	NACHO ✓	B	-DO-
21.	DAMIN ✓	B	-DO-
22.	BOMDILA ✓	B	CABINET SECTT.
23.	TAWANG ✓	B	-DO-
24.	DAPORIJO ✓	B	-DO-
25.	ALONG ✓	B	-DO-
26.	YINGKIONG ✓	B	-DO-
27.	ROING ✓	B	-DO-
28.	HAYULIANG ✓	B	-DO-
29.	MIAO ✓	B	-DO-
30.	NAMPONG ✓	B	-DO-
31.	SEPPA ✓	B	-DO-
32.	C/TAZO ✓	B	-DO-
33.	KOLURIANG ✓	B	-DO-
34.	MONIGAON ✓	B	-DO-
35.	MECHUKA ✓	B	-DO-
36.	TUTING ✓	B	-DO-
37.	WAKKA ✓	B	-DO-
38.	HAWAI ✓	B	-DO-
39.	WALONG ✓	B	-DO-
40.	LAZU ✓	B	-DO-
41.	LONGDING	B	-DO-
42.	PANCHAO (TIRAP)	B	-DO-
43.	CHANGLANG	B	-DO-
44.	ANINI	B	-DO-

SHILLONG

1.	TURA	B	DIR, SSD
2.	BARENGAPARA	B	-DO-
3.	DAWKI	B	-DO-
4.	DEHANGI (CACHAR AREA)	B	-DO-

5.	MAIBONG (CACHAR AREA)	B	-DO-
6.	KOTIGORA -DO-	B	-DO-
7.	KARIMGANJ -DO-	B	-DO-
8.	BATJARKANDI -DO-	B	-DO-
9.	KASHIPUR -DO-	B	-DO-
10.	AGARTALA (TRIPURA AREA)	B	-DO-
11.	KAMALPUR -DO-	B	-DO-
12.	DHARAMNAGAR -DO-	B	-DO-
13.	KOLASIB (AIZWAL AREA)	B	-DO-
14.	MAMIT -DO-	B	-DO-
15.	CHAMPHAI -DO-	B	-DO-
16.	NAGOPPA -DO-	B	-DO-
17.	EAST LUNGCHAR -DO-	B	-DO-
18.	BALAT (TURA SUB AREA)	B	-DO-
19.	LUNGLEI (LUNGLEI AREA)	B	-DO-
20.	TLABUNG (DEMAGIRI) -DO-	C	-DO-
21.	WEST BUNGHMUN -DO-	C	-DO-
22.	SAIHA -DO-	C	-DO-
23.	CHAWINGTE -DO-	C	-DO-
24.	TOIPANG -DO-	C	-DO-
25.	SHILLONG -DO-	C	-DO-
26.	BELOHIA -DO-	B	-DO-
27.	SABROOK -DO-	B	-DO-
28.	AIZWAL -DO-	B	-DO-
29.	HAFLONG -DO-	B	-DO-
30.	JOWAI -DO-	B	-DO-
31.	NONGSTOIN -DO-	B	-DO-
32.	KAILASEHAR -DO-	B	-DO-
33.	UDAIPUR -DO-	B	-DO-
34.	KHOWAI -DO-	B	-DO-
35.	SONEMURA -DO-	B	-DO-

CABINET SECTT.

MANIPUR & NAGALAND

1.	KHARAGOM	B	DIR, SSS
2.	PUSHING	B	-DO-
3.	KASOM KHULLON	B	-DO-
4.	UTANGPOKPI	B	-DO-
5.	BENIANG	B	-DO-
6.	THANLON	B	-DO-
7.	KARONG	B	-DO-
8.	TAMEI	B	-DO-
9.	SIRIBAM	B	-DO-
10.	KHOUFUM	B	-DO-
11.	SHANGSHAK	B	-DO-
12.	POI	B	-DO-
13.	PHUNGYAR	B	-DO-
14.	NEW SAMTAL	B	-DO-
15.	TUNGWAM KHULIEN	B	-DO-
16.	NARAM	B	-DO-
17.	SIRANAKHONG	B	-DO-
18.	INPHAL	B	-DO-
19.	KOHIMA	B	-DO-
20.	PARBUNG	B	-DO-
21.	BISHENPUR	B	-DO-
22.	KANCHING	B	-DO-
23.	GANDIBUNG	B	-DO-
24.	MOREH	B	-DO-
25.	CHANGEL	B	-DO-
26.	CHURACHANDPUR	B	-DO-
27.	NUNGHBA	B	-DO-
28.	PANGSIBONG	B	-DO-
29.	CHANGAL	B	-DO-
30.	CHANGAL	B	-DO-

CABINET SECTT.

31. KHULLAN
32. THADAL (INPHAL AREA)
33. MONOCHUP -DO-
34. BEHANG (CHURACHANDPUR AREA)
35. PHEK (KOHINA AREA)
36. MELURI -DO-
37. KIPHIRE -DO-
38. BHANDARI -DO-
39. JULUKI -DO-
40. MOKOKCHUNG (MOKOKCHUNG AREA)
41. AKULITO -DO-
42. ZUNHEBOTO -DO-
43. TUENSANG -DO-
44. NOKLAK -DO-
45. NON -DO-

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CABINET SECTT.

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NORTH BENGAL

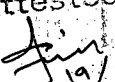
1. NAMCHI
2. DAYZING
3. NANGAM
4. SUKIAPOLURI
5. NAXALEART

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CABINET SECTT.

- DO-

Attested by

 19/1/05
 Advocate.

IMMEDIATE

Govt. of India
Ministry of Home Affairs
Directorate General, Sashastra Seema Bal
East Block -V, R.K.Puram
New Delhi - 110066

No. 1/13/2002/SSB/E-II 2522-27 Dated the: 24 August 2004

MEMORANDUM

Director, SSB in exercise of the powers vested in him as Head of the Department and in terms of Cabinet Sectt. letter No.A-27011/4/86/EA-II dated 18.12.87 had declared certain places as Category 'B' and 'C' station for the purpose of various concession (other than clothing grant) as intimated to all concerned vide this Hqrs. Order No.30/SSB/A-2/97(17)-4611-4646 dated 1st November 2000. The above sanction was accorded for a period of 03 years w.e.f. 01.11.2000 as intimated to all concerned in continuation of our order dated 01.11.2000 referred to above, vide this Hqrs. Order No.30/SSB/A-2/97(17) dated 12th December 2000, copy enclosed for ready reference. As such the sanction was operative w.e.f. 01.11.2000 to 31.10.2003.

2. Accordingly the various units/formations had started to draw various concessions including Hardship Allowance admissible on the basis of their locations declared as categories 'B' and 'C' stations.

3. It has been noticed that FA Gwaldam and 1st Bn. Didihat have been drawing the Hardship Allowance even after expiry of the terminal date of operation of aforementioned order, which is not justifiable and highly objectionable from audit points of view.

4. In view of the position explained above, Director FA, Gwaldam and Commandant 1st Bn. Didihat are advised to stop the drawing of Hardship allowance with immediate effect and over payment made to the officers/officials should be recovered and refunded to PAO, SSB(MHA), New Delhi.

(A.K.Negi)
Assistant Director(EB-II)

The Director, Frontier Academy, SSB, Gwaldam

The Commandant, 1st Bn. SSB, Didihat

2.

The Inspector General, FIR Hqrs. Patna/Lucknow/Guwahati with a request to please issue suitable instructions to all units/formations under their administrative control under intimation to FHQ in order to avoid over payment of allowances due to lack of watch on the period of operation of the sanctions.

(Contd...2/p...

Attested by

Advocate.

No.

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-2-

2. The Commandant, SSB 7th Bn. with reference to this Hqrs. WL Message No.8489 dated 23.07.2004.
3. The Accounts Officer, SSB Force Hqrs. New Delhi.

Assistant Director(EB-II)

RECD HQD 2 SSB Commandant
12/08/04 20/08/04 V. S. No. 2004/111

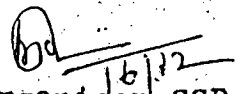
- 38 -
No. AC/A-3B/99 / 201-62
Government of India
Ministry of Home Affairs,
Office of the Area Organiser,
SSB, West Kameng Distt, Bomdila, (AP)

Dated the 17th Dec' 2004

ORDER

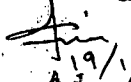
In pursuance to FTR. Hq. Sig. No. U/1920 dt. 2-12-04 read with Force Hqr, Memo. No. 1/13/2002/SSB/E-II - 2522-28 dated 24-8-04 the payment of Ration money being drawn in response to Cabinet Secrt. letter No. A-27011/486-EA-II dated 18-12-87 in respect of staff posted in Area Organiser, Estt. SSB, Bomdila be stopped forthwith.

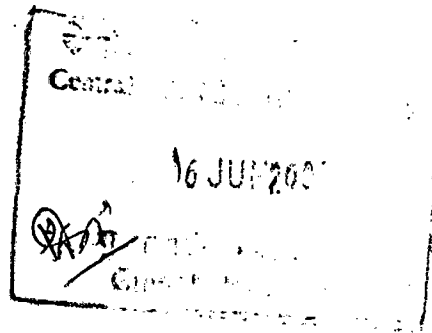
Payment of ration money made after 31-10-03 to employees of this Establishment be recovered w.e.f. Jan/05 from their salary in easy instalments.


Area Organiser, SSB,
Bomdila, (AP)

Distribution :-

1. Account Branch (Local) for necessary action.
2. The Area Organiser (Staff) FTR. Hqr, SSB, Guwahati for information please.

Attested by

19/1/05
Advocate.



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14267
M. U. Shrivastava
Addl. C. & J.
15/6/05

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI :

BENCH AT GUWAHATI

IN THE MATTER OF :

O.A. NO. 15/2005

Shri Bol Bahadur Sonar and Others

..... **Applicants**

— Vrs —

Union of India and Others

..... **Respondents.**

— AND —

IN THE MATTER OF :

Written statement submitted by the
Respondent No. 3

WRITTEN STATEMENTS

The humble answering Respondents submit their Written Statement as follows :

1 (a) That I am the Inspector General, Frontier Headquarter, SSB, Guwahati and Respondent No. 3 in the above case. I am acquainted with the facts and circumstances of the case. I have gone through a copy of the application served on me and have understood the contents thereof. Save and except whatever is specifically admitted in this Written Statements, the contentions and statements made in the application may be deemed to have been denied. I am competent and authorised to file the written statements on behalf of all the respondents.

**Inspector General
Frontier HQ, SSB,
Guwahati (Assam)**

Contd... page - 2

(b) The application is filed unjust and unsustainable both on facts on in law.

(c) That the application is bad for non-joinder of necessary parties and mis-joinder of unnecessary parties.

(d) That the application is also hit by the principles of waiver, estoppels and acquiescence and liable to be dismissed.

(2) That with regard to the statement made in paragraph 1 of the respondents submits that the overpayments made by the respondents was a mistake which is a Honest and innocent mistake without any hidden intention to cause harm to the Applicant and same are curable mistake. But on the other hand the Applicants, received the said payment suppressing the knowledge, that the payment was illegal and without sanction and as such the aforesaid mistake is contributory mistake. The suppression itself amount to fraud. It is settled law that a wrong doer ought not be permitted to make a profit out of his own wrong.

As per FHQ Order No. 30/SSB/A2/97(117) dated 12/12/2000 (F/A) in continuation of order of even No. dated 1/11/2000, the sanction for declaration/categorization of Bomdila as Category 'B' station for various concessions was operative for a period of 03 years i.e. w.e.f. 1/11/2000 to 31/10/2003. Since no proposal was received from concerned field unit and Force Headquarters had not issued any order for further declaration of Bomdila as Category 'B' station for various concessions beyond 31/10/2003, therefore, all over payments so far made without valid sanction are illegal


Inspector General
Frontier Hqr, SSB,
Guwahati (Assam)

Contd.... Page 3

and are required to be recovered forthwith. It is pertinent to mention here that the said allowance was not authorised after 31/10/2003. Hence there was no alternative but to stop payment and recover the unauthorized payment made to the individuals applicants. Hence the order issued by Assistant Director(EB-II) vide his Memo No.1/13/2002/SSB/E-II-2522-28 dated 24/8/2004 and A.O.Bomdila order No.AC/A-3B/99/261-62 dated 17-12-2004 are very much in order and there is no illegality in them.

3. That with regard to the statement made in para 2,3 & 4(1) are admitted by the respondent which are based on record and others the applicants are put to strictest proof thereof.

4. That with regard to the statements made in para-4(ii) of the applicant, this answering beg to state that the station 'BOMDILA' was categorized as Category 'B' station for various concessions vide FHQ order dated 1.11.2000 on the basis of Cab. Sectt. Order dated 18/12/87, but sanction so ordered was operative for a period of 03 years as intimated vide FHQ order dated 12/12/2000(F/A) from 1.11.2000. since this very concession was not renewed beyond 31.10.2003, therefore, FHQ order dated 1.11.2000 can not be termed as blanket sanction and concessions such as Ration Money, Hardship Allowance etc. if any, drawn by the applicants including other staff members posted there are required to be recovered as no sanction for extending the concessions beyond 30.10.03 was ever granted by FHQ. Therefore order of categorization of Bomdila as category 'B' station beyond 31.10.03 can not be termed as valid without its further renewal.


**Inspector General
Frontier HQr, SSB,
Guwahati (Assam)**

Contd.... Page 4

5. That with regard to the statement made in para-4(iii) of the application, the Answering Respondents submit that the applicants conveniently suppressing the material facts that the aforesaid FHQ issued order dated 1.11.2000 only operative for a specific period, and after expiry of the sanction, any payment made and received are illegal and without any authority and as such same have to be recovered.

It is a fact that FHQ issued order dated 1.11.2000 categorizing various stations as category 'B' & 'C' station including 'BOMDILA' for various concessions w.e.f. 1.11.2000 but that was only operative for a specific period of 03 years upto 31/10/03 as per FHQ order dated 12/12/2000.

6. That with regard to the statement made in para 4(iv) & (v) of the application it is submitted by the respondent that it is not a fact that the Applicants were not aware about the validity of the aforesaid sanction order and the applicants knowingly suppressed the same and receiving the said overpayment, taking the advantage of the mistake done by the Respondents.

Since no sanction beyond 31.10.2003 has been accorded by the Head of Department for extending various concessions including Ration Money, Hardship Allowance etc. therefore any payment made without sanction of the Competent Authority is unjust and invalid and recovery to this effect is required to be made to make good the loss.


Inspector General
Frontier HQ, SSB,
Guwahati (Assam)

Contd... page 5

7. That in reply to the statement made in para 4(vi) this Respondents submit that the case for declaration of Bomdila as category 'B' & 'C' stations is under active consideration of FHQ but that will be from the prospective date, if competent authority agrees to declare the same as category B & C Station keeping in view various factors and facilities available there. But till that time it is not possible to continue such concessions without valid sanction and recovery overpayment beyond 31.10.2003 is to be realized to made good the loss made to the government due to illegal and unauthorized release of the allowances.

8. That in reply to the statement made in para 4 (vii) the respondent beg to state that unless and until Bomdila is categorized as a category 'B' or 'C' station, it will not be possible to grant the applicants Ration Money without the sanction as the period for which the categorization was valid has already expired. Even if Bomdila is again categorized as a category B & C station, the facility of drawing allowances would be prospective and not retrospective, as on date there is no authorization for claim or allowance.

9. That in reply to the statement made in para-4 (viii), it is submitted by the answering Respondent that since over payment has been made without authorization and sanction hence it's recovery to make good the loss is very much in order in the same manner if less payments some times made to any Government employee he has the every right to get his due and department is bound to pay the same.


Inspector General
Frontier HQr SSB,
Guwahati (Assam)

Contd... page 6

10. That with regards to the statement made in para 5(i) and (ii) that Respondent submit that since sanction for grant of various concessions at Bomdila as declared as Category 'B' station expired on 31/10/2003 therefore, any payment thereafter made is unjust, wrong, unauthorized and requires to be recovered as the same is without authorization.

11. That in reply to the statement made in para 5 (iii) the respondent submits that when it is the right of the Government employee to ask for payment of his due if he receives less payment in the same way, it is his duty to refund the 'excess' payment, if any, received and hence orders for deduction of overpayment from the salary of the applicants is very much in order.

12. That with regard to the statement made in para 5(iv,v,vi,vii,viii and ix) the Respondent submit that since over payment has been made without valid sanction hence it's recovery can not be termed as against the principles of natural justice.

The action of the respondent can not be termed as illegal or arbitrary and does not violate fundamental right of the applicants in any way as enshrined in the constitution of India. The government has right to recover unauthorized payment made to its employees.

13. That with regard to the statement made in Para 6 & 7 - - Calls for no reply on behalf of the respondents.

14. That with regard to the statement made in para - 8 (i,ii & iii) the Respondent submit that it is requested not to quash the order of the FHQ dated


Inspector General
Frontier HQ, SSB,
Guwahati (Assam)

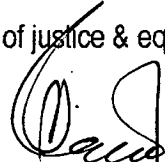
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24/8/2004 and A.O. Bomdila order dated 17/12/04 and not to pass any order regarding allowing the applicants to draw Ration Money, Hardship Allowance etc. as the date for which the allowances were sanctioned has already expired. Hence the period for which no sanction of the Government was there no payment can be made and if made has to be recovered as the same is not legal.

15. That with regard to the statement made in para-9 or the applicant the respondent submit that it is requested not to pass any order restricting the respondents no to deduct the recovery of overpayment till the disposal of the O.A. Moreover, it is informed that the process of declaration of 'BOMDILA' as category 'B' and 'C' station is under consideration at FHQ and a committee has been appointed to see which stations are to be declared as category 'B' and 'C' stations in view of existing instructions and facilities available at particular station as per FHQ order dated 29/9/2004 F/B) Moreover, vide FHQ letter dated 16/12/2004 (F/C) Chairman of the Committee has also been requested to forward their recommendation for declaring various SSB locations as category 'B' & 'C' stations for various concessions. In case Bomdila is again categorized as category 'B' and 'C' station allowances as admissible would be authorised.

However for the period there was no sanction the benefit given has to be withdrawn to make good the loss accrued to the Government. In light of the foregoing submissions it is most respectfully submitted that the instant OA be dismissed being devoid of any merit.

16. That this written statement is made as bonafide, and for ends of justice & equity.


Inspector General
Frontier Hqr, SSB,
Guwahati (Assam)

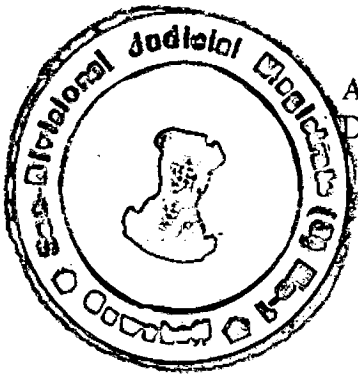
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VERIFICATION

I, MOHIT LAL CHAUDHURI S/O LATE

M.M. CHAUDHURI do hereby solemnly affirm, declare and verify that the statement made here-in-above are true to my knowledge, belief and information and nothing being suppressed.

I sign this verification on this 14th day of June 2005 at
Guwahati



Identified by -

[Signature]

Advocate

Date.../4-6-05

SIGNATURE

Inspector General
Frontier HQr, SSB,
Guwahati (Assam)

Solemnly affirmed and declared
Before me by the deponent who
Identified by Shri. *Sayed* *[Signature]*
[Signature] advocate on this
14th day of June, 2005
at Guwahati.

[Signature]
MAGISTRATE GUWAHATI
No. - 10 Guwahati.

No. A. 37011/4/06-PA-II

Secretary to Government of India
 B-1, K. G. Road, (Annex), New Delhi
 Shahjahan Road, New Delhi
 New Delhi
 B-1, K. G. Road, New Delhi, the 18.12.07.

To: The Director (Planning),
 Director General of Security,
 East Block, R.K. Laxmi,
 New Delhi-56.

Subject: Grant of concessions to the staff of SSB, SFF, C.I.O.A. and Directorate of Accounts.

SIR,

I am directed to convey to the sanction of the President to the grant of concessions mentioned in the Annexure-I to the various categories of staff of SSB, SFF, C.I.O.A. and Directorate of Accounts subject to the restrictions indicated therein on the pattern of the Research and Analysis wing of this Secretariat.

2. These orders will take effect w.e.f. 1st August, 1987.

3. For some of the concessions the various hardship locations have been categorised as 'B' and 'C' zones as indicated in Annexure-II to this letter. However, in the case of the Department staff at certain times that certain locations or assignments have become

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2. specially hazardous and there is a specific increase in the threat to the personnel and/or premises, they can determine on merits the criteria of hardship and the period for which such locations may be categorised as belonging to category 'B' and 'C' stations after recording the reasons in writing.

4. For the purpose of House Rent Allowance concessions to the various categories of staff, the equation of posts as listed in Annexure 'A' to the cabinet secretariat's order no. A-11016/86-PG-1, dated 20.10.86, will also be applicable in respect of the staff of ISB, CEF, CIA and Directorate of Accounts.

5. This letter with the concurrence of the Ministry of Finance vide their O.C. no. M-1423/SE/87 dated 10.8.87 read with GO no.

1152/Dir.F1 (3)/81, dated 2nd December, 1987.

Yours faithfully,

150/-

(H.K. GARGAR)

Deputy Secretary (ER).

Encls. 12 Annexure-I and II.

Copy to :-

1. Shri H.B. Jaiswal, Director, ISB.
2. Maj. Genl. S.K. Sharma, PVSM, IG DCF.
3. Shri. Nathuram, Dy. Director of Accounts.
4. Lt. Col. K.K. Bhandari, CIA.
5. Shri J. Subramanian, Director ISI.
6. Shri K.B. Mittal, Dy. Director of Accounts (ER).
7. Order File.

Contd..

19 -
OFFICE OF THE DIVISIONAL ORGANISER, SSB, A.P. DIVN.
ITANAGAR

NO. HCF/E-9/97-20/27

62
38
Dated :- 20.11.97.

Copy to :-

1. The Comdr., CC, SSB, Dirang/Pamex/Tezu-For information and necessary action .W.v.t. your signal No.4724 dated 25.10.97.

SD/- Allegible,

AREA ORGANISER (S)

DIVISIONS. CCB, ITANAGAR..

MEMORANDUM TO THE CABINET SECTY. LETTER NO. A.27011/4/CG-BA-II

DATED 15 DECEMBER, 1937 .

Sl. No.	Nature of the concession	Extent of the concession granted	Remarks
1	2	3	4

1) Hardship Allowance

A hardship allowance @ 12.5% of basic pay subject to maximum Rs. 400/- P.M. in respect of category 'C' and 12.5% of basic subject to maximum of Rs. 200/- P.M. to category 'B' stations other than those situated in the North-Eastern region, Andam and Nicobar Island and Lakshadweep, where special allowance is already sanctioned .

For the stations which are declared as belonging to category 'B' and 'C' by the Head of the Department under the powers now delegated to him, the same rates will apply .

-21-

(36)

69

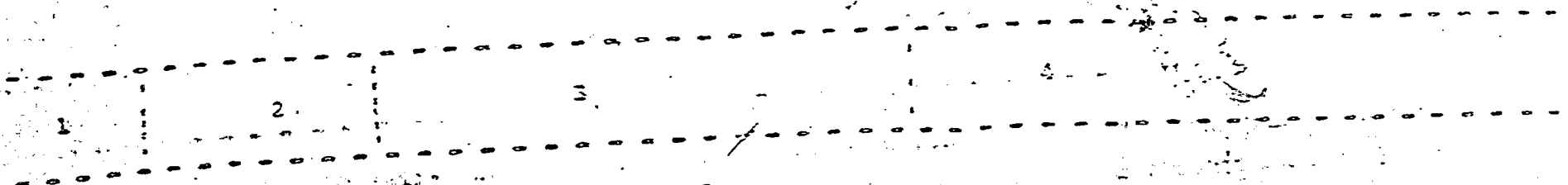
24 Station Allowance

Station allowance to the rank of field officers and below at the following rates, excepting SSB Bn. personnel and Dy. Comdrs./Dy. Comdrs./Asstt. Dy. Comdrs. of SFF and also those on deputation in the SFF from the Army :-

contd....

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Location
1) Category 'B'
stations

Rates
As admissible from time to
time in the Border security
force in peace areas.

2) Category 'C'
stations

As admissible from time to
time in the BSF in operational
areas.

3) clothing : 1) A non-refundable clothing grant of Rs. 3000/-
for staff other than SSG, BN, personnel and
Sg. Comdts./ Coy. Comdts./ Asst. Coy. Comdts.
of BSF and also those on deputation in the
BSF from the ARMY, posted in category B and
C stations and located at or higher than
3000 Mtrs. above MSL and Rs. 2000/- for staff
posted at category B and C stations and
located between 1500 and 3000 Mtrs. above
MSL as a one time grant.

(2) The advance will be paid as an
advance and will be adjusted on
receipt of the joining report at
the hardship location and a cer-
tificate that the advance has
been utilized for the purpose it
was intended.

-23-

34

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(ii) Renewal grant at the rate of 500/-

p.s. for location at or higher

than 3000 Mtrs. above MSL and

Rs. 3000/- p.s. for locations

between 1500 and 3000 Mtrs.

above MSL in category 'B'

and 'C' stations.

(ii) This one time non-refundable

allowance will be admissible

only to those personnel who

are posted in category 'A'

and 'C' locations for a period

of not less than 2 years.

In case the officer returns

from posting from category

'A' and 'C' locations earlier

than 2 years at his

own request, he will not

be asked to refund proportionate

share of the one time

grant.

4. special TA/DA

Daily allowance at increased rates for classed 'A' class cities will be admissible during tour to category 'B' and 'C' stations.

Porterage and actual transport charges are admissible under Supplementary Rules (vide Min. of Fin. O.M. No. 5(34)-S.IV (B)/54 dated 6.10.65), for classified areas in Himachal Pradesh will be admissible for tours to all category 'B' and 'C' stations.

(iii) The Head of the organisations at their own discretion within approved parameters, can classify any location as belonging to category 'B' and 'C' station for the purpose of clothing grant (though on the basis of height alone it may not so qualify) based on other factors such as severe climate etc. (e.g. in a narrow valley). The Head of the organisation will get approved, well in advance, from the Cabinet Sect., the parameters for declaring any location as equivalent to the category 'B' and 'C' stations.

5. Leave Travel
concession.

(i) Employees other than SAs and personnel
and those on deputation in the SFF from
the Army posted in category 'B' and 'C'
locations will be entitled to Leave Tra-
vel concession once a year against the
normal rules of one in 2 years.

(ii) In case of death, serious illness
or marriage of a family member, where
the family resides separately, the
employees will be entitled to 50% of
the rail fare of the entitled class for
travel to place of residence of the fa-
mily. If the employees are to travel
more than 50 kms. by road either at
the end of the journey, full bus fare
for this journey will also be reim-
bursed.

In case the employees posted
'B' and 'C' locations has
already availed the LTC for
the high year 1936-37 before
the issue of this order, that
concession will be treated as
pertaining to the calendar
year, 1936.

contd...

5. Journey time while
approaching on leave.

employees posted in category 'B' and
'C' station will be entitled to join-
ing time between the point of duty
and nearest rail head.

Leave in their case will commence and
terminate up to the date the employee re-
aches the rail head nearest to the place
of duty at category 'B' and 'C' station.
(11) The journey time should be reason-
able and will be determined by the
respective Union.

7. House Rent Allowance:

House Rent Allowance facilities
admissible to the Executive cadre
will be admissible to the personnel
of other cadres also of correspon-
ding levels except in the case of
SSB Bn. personnel and Dy. Comdrs./
Coy. Comdrs./ Asstt. Coy. Comdrs. of
SFF and also those on deputation
in the SFF from the Army.

1. 2. 3.
8. Cash compensation for work on holidays an addendum to the staff of the executive cadre up to the rank of field officers, in the I.D.A. will be addendum to personal assistants, stenographers and other staff of Telecom, cipher and M.T. cadres, who are drawing basic pay of Rs. 900/- (pro-revised) and below are not entitled to overtime allowance. Government Transport will be provided to the staff engaged in night shifts for picking them up and to enable them to return to their residence.
9. Government Transport.
10. Security allowance at the following rates in sanctioned to the following category of the staff working in top secret branches, subject to a maximum of 15% in each grade:-

Designation	
1) I.D.C.	
11) Steno. Gr. III/UDC	
11A) Steno. Gr. II/Assistant	
12) Section Officer/Private Secretary/Ex-P.A.	
13) Assistant Director/Area Officer/Dy. Director of Accounts	

Amount	
Rs. 20/-	P.M.
Rs. 30/-	P.M.
Rs. 50/-	P.M.
Rs. 100/-	P.M.
Rs. 200/-	P.M.

contd...

AMERICAN E-AR TO THE CABINET SECT. LETTER NO. DATED:

STATE

CATEGORY 'B' LOCATIONS

CATEGORY 'C'

ARUNACHAL PRADESH

LOCATIONS

BONDILA

C/TABO

TAWANG

KOLURIANO

DAPARINO

MONIGADNO

ALONO

MECHUKA

XINGKIONO

POXTING

ROING

WAKA

HAULIANO

HAWA

MOLO

LADU

NAMPONG

LONGDINO

SUPPA

PANCHAO (TI-
HAP)

CHANGLONG

ANINI

GUJARAT

RADHANPUR

MHARASHTRA PRADESH

KALPT (REKONG-PEO)

KALPT

POON

KALONG

S & K

NYOMA

HANLE

LEI

KHALSI

MANIPUR

MORCH

CHAKRE

EKARONG

CHANDAL

CHURACHANDPUR

HONGHIA

TAMCHOLONG

UKHROOL

CHASSAD

KHULLAH

MEGHALAYA

JORAT

MONGCHON

WARRIOR

KALACHAR

UDAXUR

KHONAI

BONGHURA

DIARCHULA

TOBHATHA

SUKJAPCHHAI

WAKALDAR

MUNYARI

WEST BENGAL

WEST BENGAL

SECRETARY GENERAL SECRETARIAT
OFFICE OF THE DIRECTOR, SSB
C-2, BLOCK E, NEW DELHI
NEW DELHI - 110066
DATED THE 16/11/2000 (COC)

1. The exercise of the powers vested in him as a head of Department and in terms of Cabinet Secretariat letter No. A-27011/4/86-CA-II dated 18.12.87, Director, SSB has reviewed categorisation status of various locations situated in the SSB Divisions and Training Centres and ordered de-categorisation and categorisation of the locations as per list enclosed as Appendix 'A' and 'B' and 'C' for the purpose of various concessions mentioned in General Order (other than clothing grant) of the above quoted Cabinet Secretariat letter dated 18.12.87 as per list enclosed as Appendix 'B' with effect from 1st November, 2000.

2. All orders issued in this regard, from time to time may be treated as amended except for the grant of clothing grant.

Encl : 1. As above

S. S. BORGE
JOINT DEPUTY DIRECTOR (CA)

- Copy to
1. The Director, Accounts, Cabinet Secretariat, R.K. Puram, New Delhi.
 2. The Director, SSB, New Delhi.
 3. The Director, SSB, Bikaner/Salunbari/Haflong/Kumarsain.
 4. The Director, SSB, Division, New Delhi.
 5. The Director, SSB, Coordination Cell, New Delhi.

OFFICE OF THE DIVISIONAL OFFICER, SSB, DIV. ITANAGAR.
NO. HGE/F-9/97-2000/Vol. III/127 Dated: 16/11/2000
Copy to:
1. All BOD:SSB/RO/ALO/TAU/CA - for information and further neeq. action please.
2. All Comdts: CCS:SSB/RC/BSR/TAU - do-
3. Comdt., WATS:SSB, Itanagar - do-
4. Accounts Officer, Div. Itanagar - do-
5. G/File (Finance) - do-
SECTION OFFICER,
DIV. HORS:SSB, ITANAGAR.

301 280

000 001 001 001

ADDITIONAL INFORMATION FOR DEBATE EVALUATION AFTER REVIEW

STATION NO.	EXISTING CATEGORY	PROPOSED CATEGORY
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01. DEBATE

1.	BOHRI	B	CLIR, SBR	NIL
2.	CHITRAKOOT	B	-DO-	-DO-
3.	SUBDERMADAR	B	-DO-	-DO-
4.	MANDI	B	-DO-	-DO-
5.	KARORI	B	-DO-	-DO-
6.	GOHRI	B	-DO-	-DO-
7.	GOHRI-MADAR	B	-DO-	-DO-
8.	BARBERA	B	-DO-	-DO-
9.	THODS	B	-DO-	-DO-
10.	THODS	B	-DO-	-DO-
11.	CHITRAKOOT	B	-DO-	-DO-
12.	CHITRAKOOT	B	-DO-	-DO-
13.	CHITRAKOOT	B	-DO-	-DO-
14.	CHITRAKOOT	B	-DO-	-DO-
15.	CHITRAKOOT	B	-DO-	-DO-
16.	CHITRAKOOT	B	-DO-	-DO-
17.	CHITRAKOOT	B	-DO-	-DO-
18.	CHITRAKOOT	B	-DO-	-DO-
19.	CHITRAKOOT	B	-DO-	-DO-
20.	CHITRAKOOT	B	-DO-	-DO-
21.	CHITRAKOOT	B	-DO-	-DO-
22.	CHITRAKOOT	B	-DO-	-DO-
23.	CHITRAKOOT	B	-DO-	-DO-
24.	CHITRAKOOT	B	-DO-	-DO-
25.	CHITRAKOOT	B	-DO-	-DO-
26.	CHITRAKOOT	B	-DO-	-DO-
27.	CHITRAKOOT	B	-DO-	-DO-
28.	CHITRAKOOT	B	-DO-	-DO-
29.	CHITRAKOOT	B	-DO-	-DO-
30.	CHITRAKOOT	B	-DO-	-DO-
31.	CHITRAKOOT	B	-DO-	-DO-

02. DEBATE

32.	CHITRAKOOT	B	-DO-	NIL
33.	CHITRAKOOT	B	-DO-	-DO-
34.	CHITRAKOOT	B	-DO-	-DO-
35.	CHITRAKOOT	B	-DO-	-DO-
36.	CHITRAKOOT	B	-DO-	-DO-
37.	CHITRAKOOT	B	-DO-	-DO-
38.	CHITRAKOOT	B	-DO-	-DO-

03. DEBATE & DEBATE

39.	CHITRAKOOT	B	-DO-	NIL
40.	CHITRAKOOT	B	-DO-	-DO-

04. DEBATE & DEBATE

41.	CHITRAKOOT	B	-DO-	-DO-
42.	CHITRAKOOT	B	-DO-	-DO-

IMMEDIATE

(21)

Cvt. of India
Ministry of Home Affairs
Directorate General, Sasrastra Seema Bal
East Block - V, R.K. Puram
New Delhi - 110066

No. 1/13/2002/SSB/EB-11

Dated the

24 August 2004

MEMORANDUM

Director, SSB in exercise of the powers vested in him as Head of the Department and in terms of Cabinet Secy. letter No.A-27011/4/86/EA-II dated 18.12.87 had declared certain places as Category 'B' and 'C' station for the purpose of various concession (other than clothing grant) as intimated to all concerned vide this Hqrs. Order No.30/SSB/A-2/97(17) 4611-4646 dated 21 November 2000. The above sanction was accorded for a period of 03 years w.e.f. 01.11.2000 as intimated to all concerned in continuation of our order dated 01.11.2000 referred to above, vide this Hqrs. Order No.30/SSB/A-2/97(17) dated 12th December 2000, copy enclosed for ready reference. As such the sanction was operative w.e.f. 01.11.2000 to 31.10.2003.

2. Accordingly the various units/formations had started to draw various concessions including Hardship Allowance admissible on the basis of their locations declared as categories 'B' and 'C' stations.

3. It has been noticed that FA Gwaldam and 1st Bn. Didihat have been drawing the Hardship Allowance even after expiry of the terminal date of operation of aforementioned order, which is not justifiable and highly objectionable from audit points of view.

4. In view of the position explained above, Director FA, Gwaldam and Commandant 1st Bn. Didihat are advised to stop the claiming of Hardship allowance with immediate effect and over payment made to the officers/officials should be recovered and refunded to PAO, SSB(MHIA), New Delhi.

(A.K.Negi)
Assistant Director(EB-11)

The Director, Frontier Academy, SSB, Gwaldam
The Commandant, 1st Bn. SSB, Didihat

The Inspector General, FTR 11th Bn. Patna/Lucknow/Gwaldam with a request to please issue suitable instructions to all units/formations under their administrative control under intimation to FHO in order to avoid over payment of allowances due to lack of watch on the period of operation of the sanctions.

(Contd...2/p...

Attested by

[Signature]
Advocate

10.66/3

06/8/04

File

37

No. 8489

The Commandant, SSB Force Hqr. with reference to this Hqr. WT Message No. 8489 dated 23.07.2004.

The Accounts Officer, SSB Force Hqr. New Delhi.

Assistant Director (EB-II)

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ANNEXURE- (81)

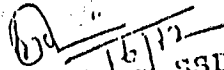
38
No. AC/A-3D/99 / 1041-60
Government of India
Ministry of Home Affairs,
Office of the Area Organiser,
SSB, West Kameng Distt, Bomdila, (AP)

Dated the 17th Dec' 2004

ORDER

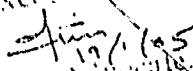
In pursuance to FTR. Hq. Sig. No. U/1920 dt. 2-12-04 read with Force Hqr, Memo. No. 1/13/2002/SSB/E-II - 2522-28 dated 24-8-04 the payment of Ration money being drawn in response to Cabinet Secrt. letter No. A-27011/486-EA-II dated 18-12-87 in respect of staff posted in Area Organiser, Estt. SSB, Bomdila be stopped forthwith.

Payment of ration money made after 31-10-03 to employees of this Establishment be recovered w.e.f. Jan/05 from their salary in easy instalments.


Area Organiser, SSB,
Bomdila, (AP)

Distribution :-

1. Account Branch (Local) for necessary action.
2. The Area Organiser (Staff) FTR. Hqr, SSB, Guwahati for information please.

Accepted by

19/1/05
Advocate